



2026:AHC:17896

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. BAIL APPLICATION No. - 1168 of 2026

Amarnath

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Kundan Kumar
Counsel for Opposite Party(s)	:	G.A.

Court No. - 68

HON'BLE ASHUTOSH SRIVASTAVA, J.

Heard Shri Kundan Kumar, learned counsel for the applicant and Shri Ramendra Pal Singh, learned A.G.A. representing the State respondents.

This bail application under Section 483 BNSS has been moved on behalf of accused-applicant, Amarnath, seeking enlargement on bail in Case Crime No. 132 of 1991, under Sections 147, 148, 149, 307, 353, 352, 186, 504, 427 IPC and Section 7 of Criminal Law Amendment Act, Police Station-Shivrajpur, District-Kanpur Nagar.

Learned counsel for the applicant argued that the accused-applicant is innocent. He has been falsely implicated in this very case crime number and is languishing in jail since 12.09.2025. Learned counsel for the applicant submits that earlier the applicant was on bail but due to non appearance before the Court below, nonailable warrant against the applicant was issued 04.12.2014 and thereafter the applicant was arrested by the police and set to jail and he is languishing in jail since 12.09.2025. Criminal antecedents of four cases has been properly explained and there is no likelihood of his fleeing from course of justice or tampering with evidence in case of release on bail. Hence, bail has been prayed for.

Learned learned AGA has vehemently opposed, but could not dispute the aforesaid facts.

Considering all those facts and circumstances, the nature of accusations, severity of the punishment in the case of conviction and nature of supporting evidence, reasonable apprehension of tampering with the witness and prima facie case, but without commenting on merit of case, a case for bail is made out.

Accordingly, the bail application is ***allowed***.

Let the accused-applicant, ***Amarnath***, involved in above mentioned case

crime number be released on bail, on his executing a personal bond and two reliable sureties each, in the like amount to the satisfaction of the court concerned, subject to the following conditions:

1. The applicant will not tamper with the evidence.
2. The applicant will not indulge in any criminal activity.
3. The applicant will not pressurize/intimidate the prosecution witnesses and co-operate in the trial.
4. The applicant will appear regularly on each and every date fixed by the trial court, unless his personal appearance is exempted through counsel by the court concerned.

In the event of breach of any of the aforesaid conditions, the court below will be at liberty to proceed to cancel his bail.

(Ashutosh Srivastava,J.)

January 27, 2026
Deepak/